

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

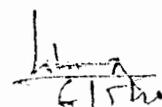
No: 1760 Dated: 6-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Ashaq Hussain Mir
S/O Ab Razaq Mir
R/O Dangar Pora Pulwama, Tehsil & Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-201/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar
W

No: 44616-21/18 Dated: 6-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
- ✓ 3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same upioaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- ✓ 5. President, District Bar Association, Pulwama.
6. **Mr. Ashaq Hussain Mir, Advocate**
.....for information and necessary action.


Assistant Registrar
W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

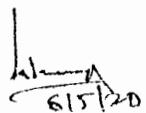
No: 1761 Dated: 6-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Ms. Aliya Sadeeq
D/O Mohd Sadeeq Peerzada
R/O Village Peernia, Tehsil Boniyar, Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-202/2020 in the roll of Advocate maintained by this Registry.

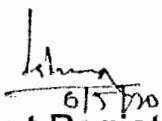
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44622-27/CP Dated: 6-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. Ms. Aliya Sadeeq, Advocate
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

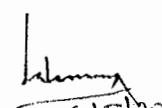
No: 1763 Dated: 6-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Asim Shaizad
S/O Mohd Maqbool
R/O Farwala P/O Palam, Tehsil & Distt. Rajouri
A/P Gujjar Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-203/2020 in the roll of Advocate maintained by this Registry.

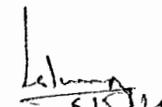
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44633-38/LP Dated: 6-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Rajouri/Jammu.
6. **Mr. Asim Shaizad, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1765 Dated: 6-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Avinash Sharma
S/O Gyan Chand Sharma
R/O 73-Kuluhand, Tehsil & Distt. Doda
A/P H.No.195, Amit Nagar, Muthi Gaon, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-204/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44639.44/18 Dated: 6-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Bhandarwah/Jammu.
6. **Mr. Avinash Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

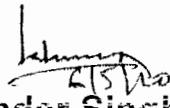
No: 1762 Dated: 6-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Aswad Raja
S/O Muzaffer Hussain Attar
R/O Azadpora, Tehsil Anchidora, Distt. Anantnag
A/P Attar House Naaz Enclave Pantha Chowk, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-205/2020 in the roll of Advocate maintained by this Registry.

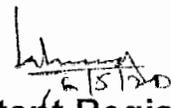
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Jatinder Singh)
Assistant Registrar

No: 44627-32/18 Dated: 6-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag/Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag/Srinagar.
6. **Mr. Aswad Raja, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

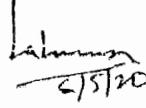
No: 1765 Dated: 6-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Ms. Barkat Rattan
D/O Darshan Singh
R/O Royal Rattan Palace, Mehjoor Nagar, Imran Gali B, Teh. & Distt. Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-206/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 1765-50/18 Dated: 6-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Ms. Barkat Rattan, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

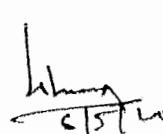
No: 1766 Dated: 6-5-22

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Dheeraj Kumar Raina
S/O Ravi Prakash
R/O Railway Line Patri, Bagga Marh, Tehsil R.S. Pura, Distt. Jammu
A/P Village Sardar Chak Dera Singh, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-207/2020 in the roll of Advocate maintained by this Registry.

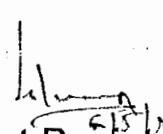
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44651-SE/1/P Dated: 6-5-22

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu/Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Dheeraj Kumar Raina, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1767 Dated: 6-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. DeepakGupta
S/O Kishore Gupta
R/O H.No.188, Sector-1, Sanjay Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-208/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44657-63/18 Dated: 6-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. DeepakGupta, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

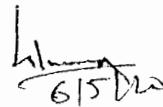
No: 1768 Dated: 6-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Gagandeep Singh
S/O Devinder Singh
R/O Ward No.1, H.No.169, Ghou Manhasan, Tehsil & Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-209/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44664/69/LP Dated: 6-5-22

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Gagandeep Singh, Advocate**
..... for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

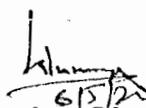
No: 1769/18 Dated: 6-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Hasnain Mustafa Khawja
S/O Tasaduq Hussain Khawja
R/O H.No.108, Green Park, High Colony, Bemina, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-210/2020 in the roll of Advocate maintained by this Registry.

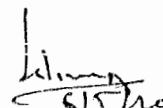
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44670-75/18 Dated: 6-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Mr. Hasnain Mustafa Khawja, Advocate**
..... for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

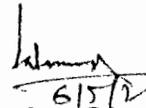
No: 1771 Dated: 8-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Ms. Heemal Sultan
D/O Dinesh Sultan
R/O 40/B, Extension, Karan Nagar, Tehsil & Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-211/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


6/5/20
(S. Jatinder Singh)
Assistant Registrar

No: 44696-700/18 Dated: 8-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Heemal Sultan, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

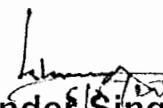
No: 1572 Dated: 8-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Jeelani Ahmad
S/O Mehraj Ud Din Mir
R/O ABI- Karpura, Mir Mohalla, Srinagar
A/P Aaliya Bagh, House No.25, Tailbal Road, Shalimar, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-212/2020 in the roll of Advocate maintained by this Registry.

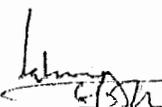
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44701-705/18 Dated: 8-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Mr. Jeelani Ahmad, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

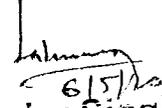
No: 1773 Dated: 05-05-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Ms. Kajal Sambyal
D/O Suresh Singh
R/O Ward No.1, P.W.D Colony, Tehsil & Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-213/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44705-09/CP Dated: 05-05-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Ms. Kajal Sambyal, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

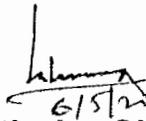
No: 1774 Dated: 05-05-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Mueed Ul Islam Shah
S/O Jameel Ahmed Shah
R/O Shaheen-I-Nishat, near Police Station, Brane Nishat, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-214/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44710-14/1P Dated: 05-05-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Mr. Mueed Ul Islam Shah, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1775 Dated: 8-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

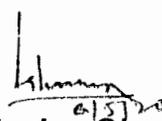
Mr. Mohd Sarfraz

S/O Mohd Hanief

**R/O Kote, P/O Behrote, Village Behrote, Teh. Thannamandi, Distt. Rajouri
A/P Ward No.2, Bella Colony, Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-215/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44715-19/18 Dated: 8-5-2020 ✓

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Rajouri.
6. **Mr. Mohd Sarfraz, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

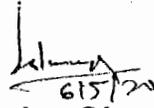
No: 1776 Dated: 8-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Manoj Kumar
S/O Subash Chander
R/O Tarore, Tehsil Bari-Brahmana, Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-216/2020 in the roll of Advocate maintained by this Registry.

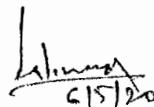
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44720-24/18 Dated: 8-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Mr. Manoj Kumar, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

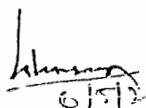
No: 1777 Dated: 8-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Ms. Naurina Ashraf Khan
D/O Mohammad Ashraf Khan
R/O Bongam Shopian Mir Mohalla, Tehsil Shopian, Distt. Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-217/2020 in the roll of Advocate maintained by this Registry.

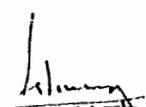
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44725-29/18 Dated: 8-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Shopian.
6. **Ms. Naurina Ashraf Khan, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

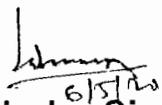
No: 1770 Dated: 8-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Naseer Ahmad Dar
S/O Mohd Yousuf Dar
R/O Berigam, Mukhdampora, Berigam, Tehsil Devsar, Distt. Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-218/2020 in the roll of Advocate maintained by this Registry.

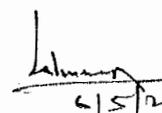
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44690-95/18 Dated: 8-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kulgam.
6. **Mr. Naseer Ahmad Dar, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

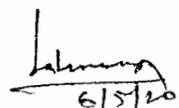
No: 1778 Dated: 8-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Ms. Parshottma Sharma
D/O Ramesh Chander Shastri
R/O Ward No.3, Lahri Billawar, Tehsil Billawar, Distt. Jammu
A/P H.No.39A Small Plot, Gandhi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-219/2020 in the roll of Advocate maintained by this Registry.

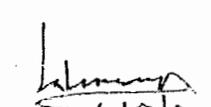
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: _____ Dated: _____

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. Ms. Parshottma Sharma, Advocate
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

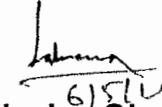
No: 1779 Dated: 8-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Ms. Shazia Chawdhary
D/O Mohammad Shafi
R/O Dodaj, Tehsil Darhal, Distt. Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-220/2020 in the roll of Advocate maintained by this Registry.

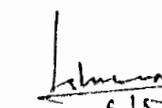
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44735-39/18 Dated: 8-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Rajouri.
6. **Ms. Shazia Chawdhary, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

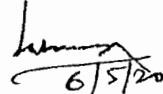
No: 1780 Dated: 8-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Sahil Sharma
S/O Ramesh Kumar Sharma
R/O P/O Gharota, Village Gharota, Tehsil Bhalwal, Dist. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-221/2020 in the roll of Advocate maintained by this Registry.

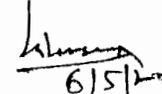
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44740-44/18 Dated: 8-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Sahil Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

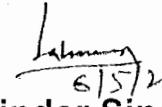
No: 1781/CP Dated: 8-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Syed Idrees Andrabi
S/O Syed Mohmad Ayoub Andrabi
R/O Ratnipora, Pir Mohalla, Tehsil Kakapora, Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-222/2020 in the roll of Advocate maintained by this Registry.

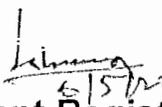
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44745-49/CP Dated: 8-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Pulwama.
6. **Mr. Syed Idrees Andrabi, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

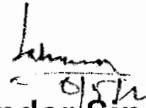
No: 1782 Dated: 8-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Sunny Raj Sharma
S/O Ajay Kumar Sharma
R/O Jankpour, Punjdhara, Brahman Mohalla, Teh. Dachan, Distt. Kishtwar
A/P 101- Trisnadhya Vihar, Gurha Brahmana, Patoli, Akhnoor Road, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-223/2020 in the roll of Advocate maintained by this Registry.

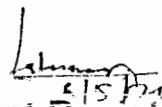
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44750-54/11 Dated: 8-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kishtwar.
6. **Mr. Sunny Raj Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

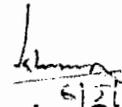
No: 1783 Dated: 8-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Syed Dansih Aejaaz
S/O Syed Aejaaz Ahmad
R/O Gundipora, Bongam, Tehsil Kakapora, Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-224/2020 in the roll of Advocate maintained by this Registry.

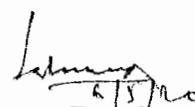
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44755-59/1P Dated: 8-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Mr. Syed Dansih Aejaaz, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

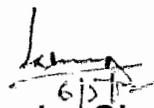
No: 1784 Dated: 0-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Ms. Tuba Rashid
D/O Abdul Rashid Dar
R/O Namchabal Fatehkadal, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-225/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(S. Jatinder Singh)
Assistant Registrar

No: 44760-69/1P Dated: 8-5-20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Ms. Tuba Rashid, Advocate**
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

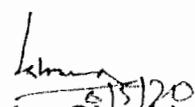
No: 1785 Dated: 8-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Tarush Kumar Oberoi
S/O Pardeep Kumar Oberoi
R/O H.No.293, W.No.11, Mohalla Panditan, Tehsil Haveli, Distt. Poonch
A/P H.No.31, Sec-1A, Green Avenue, Trikurtta Nagar Extension, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-226/2020 in the roll of Advocate maintained by this Registry.

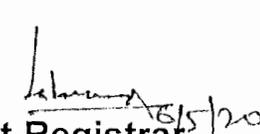
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Jatinder Singh)
Assistant Registrar

No: 44765-69/18 Dated: 8-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Tarush Kumar Oberoi**, Advocate
.....for information and necessary action.


Assistant Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

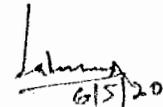
No: 1786 Dated: 8-5-2020

It is hereby notified that vide High Court Order Dated 05.05.2020

Mr. Zahid Hassan
S/O Gulam Hassan Bhat
R/O Wadipora, Ompora, Tehsil Budgam, Distt. Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-227/2020 in the roll of Advocate maintained by this Registry.

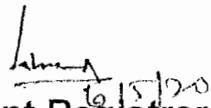
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(**Jatinder Singh**)
Assistant Registrar

No: 44770-74/LP Dated: 8-5-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. **Mr. Zahid Hassan, Advocate**
.....for information and necessary action.


Assistant Registrar